

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

v.

Basic India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 20.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Shivanshu Kumar and Medha Tandon,
Advs. for RP

For the Respondent

Mr. Akhil Shankhwar, Advocate for Ex-
management

ORDER

It is an IA-4415/2020 filed by the Resolution Professional seeking directions against Dakshin Haryana Bijli Vitran Nigam not to disconnect the power connection of the Corporate Debtor and to reduce the load from existing 1200 Kilowatt to 5 Kilowatt, since the factory premises has not been working.

Despite notice has been served upon the answering Respondents, they have neither appeared before this Bench nor engaged a counsel to appear before this Bench.

In view thereof, the answering Respondents are hereby directed not to disconnect the power connection of the Corporate Debtor Company factory premises [J21] until further orders.



As to load reduction is concerned, the answering Respondents shall take immediate decision so that unnecessary burden will not fall upon the company which has stopped working long before.

In the event, the answering Respondent is adversely affected by this order, they are at liberty to file their response and argue the case by next date of hearing.

List IA-4415 & 4755/2020 along with other pending applications for hearing on **22.12.2020**.

Sd -

**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**

Sd -

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

20.11.2020
Ritu Sharma